

HIGH COURT OF MANIPUR
AT IMPHAL

NOTIFICATION NO. 86

Imphal, the 21st of September, 2020

No. HCM/1/96/BENCH/13403 : On 16.09.2020, a COVID-19 positive case was identified in the High Court premises and in order to avoid contact spread of COVID-19 and on the advice of the Chief Medical Officer, Imphal East, Govt. of Manipur, the officers and staff of the High Court underwent COVID-19 test. The advocates who were appearing during the physical hearing were also advised to screen themselves for COVID-19.

Out of 278 tests conducted, due to non-availability of kits, results for 112 persons alone are declared. Of this, 3 were found to be COVID-19 positive. The results of the remaining persons are still awaited.

The Chief Medical Officer, Imphal East, Govt. of Manipur, vide letter dated 17.9.2020, requested the High Court to stop official activities till all the reports are received and COVID-19 protocols are issued. In the meanwhile, High Court Bar Association has requested the High Court to adjourn the regular Court proceedings for one week i.e. till 27.9.2020. This is based on increasing number of COVID-19 positive cases in Manipur. Similarly, High Court Employees Association has also requested for exemption from attendance in respect of the employees of the High Court till the result of the COVID-19 test of the remaining officials/staff is declared.

The Chief Medical Officer, Imphal East, Govt. of Manipur has also advised officials/staff of the High Court to self quarantine at their respective homes pending declaration of the test results.

In view of the direction issued by the CMO, Imphal East, Govt. of Manipur, the request made by the High Court Bar Association and High Court Employees' Association, and pending the declaration of the results of COVID-19 test in respect of some of the officials/staff of the High Court and in the interest of all concerned and to contain the spread of COVID-19,

Handwritten signature and date:
21.09.2020

it is hereby informed to all the concerned that Regular Court proceedings of the High Court is suspended till Friday, the **25th September, 2020**.

However, in case of urgency, counsel/parties may file petition(s)/application(s) etc. through emails in terms of the guidelines issued in Notification No. 79 dated 22.8.2020. Such request shall be sent to:- **hcmefiling@gmail.com**. Hard copies of the same shall be submitted to the Registry when the regular Court working resumes.

By Orders

Registrar (Judl)
High Court of Manipur

Copy to:

1. The Advocate General, Govt, of Manipur.
2. The Govt. Advocate, Govt. Of Manipur.
3. Addl. Advocate General, Govt. Of Manipur.
4. The President, HCBAM
5. The President, AMBA
6. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur
7. P.S. to Hon'ble Mr. Justice L.S. Jamir, High Court of Manipur.
8. P.S. to Hon'ble Mr. Justice Kh. Nobin Singh, High Court of Manipur.
9. P.S. to Hon'ble Mr. Justice M.V. Muralidaran, High Court of Manipur.
10. P.S. to Hon'ble Mr. Justice A. Bimol Singh, High Court of Manipur.
11. P.S. to Registrar General, High Court of Manipur
12. The System Analyst, High Court of Manipur.
- ***For uploading the same to the official website.***
13. All Supdts./Court Officer/Stamp Reporter
14. Court Masters.
15. Concerned file.